

ferent users under the stream of centralised purchases?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) The Directorate General of Supplies and Disposals is responsible for arranging purchases of stores required by Central Government Ministries/Departments and their subordinate offices except such categories of stores which are excluded from the scope of organisation by general or specific order. It also, if so desired by them, purchases stores required by the State Governments, local bodies, quasi-public bodies, statutory corporations and PSUs.

(b) Broad categorisation of the items is determined by the discipline generally recognised by the industry such as textile, leather, machinery and equipments, automobiles, electrical, chemicals, petro-chemicals etc.

(c) Present arrangements already provide for centralised purchase of common user items.

Appraisers of Nationalised Banks

4873. SHRI K. MURALEEDHARAN: Will the Minister of FINANCE be pleased to state:

(a) whether the appraisers of nationalised banks are not considered as part time employees although Supreme Court had dismissed the Government's writ petition against the industrial tribunal award;

(b) if so, the reasons for delay in implementing the award of the industrial tribunal; and

(c) the number of appraisers attached to banks at present?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) to (c). The reference to Supreme Court case presumably relates to the SLP filed in the Supreme Court by Indian Bank. Indian Bank has reported that after the dismissal of its SLP, filed in the Supreme Court, it has implemented the Award of the Industrial Tribunal, Madras and has absorbed jewel appraisers as part time clerks on half scale wages and that they have been paid arrears of salary etc. with effect from 1.4.1977. The total number of appraisers engaged on contract basis and who were covered under Award of the Industrial Tribunal, Madras and subsequently absorbed as part-time clerks in the Bank is 347.

[Translation]

Revival of RBHM Jute Mills Katihar (Bihar)

4874. SHRI SUKHDEO PASWAN: Will the Minister of TEXTILES be pleased to refer to the reply given to Unstarred Question No. 9073 on May 16, 1990 and state.

(a) the progress made so far regarding the revival and rehabilitation scheme of RBHM Jute Mills Katihar (Bihar);

(b) the steps being taken by the government to expedite the revival of the mill, and

(c) the number of workers out of those who were unemployed due to closure of the mills are likely to be rehabilitated after the completion of the revival scheme?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). A scheme for the revival and rehabilitation of RBHM Jute Mills was taken up during 1988 and completed in 1990 at a cost of Rs. 3.75 crores.

(c) The workers rendered surplus due to implementation of the rehabilitation scheme were reduced by retirement of superannu-

ated workmen without replacement after payment of full terminal benefit and implementation of Voluntary Retirement scheme after negotiations with the concerned plant level Trade Unions.

[*English*]

Rehabilitation of Sick Industrial units by BIFR

4875. DR. G.L. KANAUIA: Will the Minister of FINANCE be pleased to state:

(a) the units which have been rendered assistance by the Board for industrial and Financial Reconstruction as a part of rehabilitation package during each of the last three years; and

(b) the results achieved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Board for Industrial and Financial Reconstruction (BIFR) has reported that the concessions/assistance for rehabilitation/revival of sick industrial companies are extended by banks, financial institutions, Central and State Governments etc. The BIFR brings together all the concerned agencies, determines the long term viability and accords approval for the company's proposals under section 17 (2) of Sick Industrial Companies (Special Provisions) Act, 1985 or sanctions a rehabilitation scheme under section 18 (4) of the Act. BIFR has reported that it approved/sanctioned 39, 81 and 129 cases in the years 1988, 1989 and 1990 respectively.

Enquiry against Big Companies and Industrial Houses having 100 percent Export Licences

4876. SHRI SRIKANTA JENA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have conducted any enquiry against big companies and industrial houses who have been given licences for 100 percent export of their products but instead of exporting they are selling their products in the internal market on the plea that these are rejected items;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government against such companies/industrial houses?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). The Industrial units set up under the 100% Export Oriented Scheme are allowed to sell their products in the domestic tariff area to the extent of 5% as rejects after paying all applicable duties. Government also allows higher percentage of rejects keeping in view the technical parameters of specific industries.

All such domestic sales are effected under the supervision and control of custom authorities.

[*Translation*]

Conditions of Delhi to Lucknow and Purnea to Patna stretches of National Highways

4877. DR. S.P. YADAV: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the stretches of National Highways from Delhi to Lucknow and Purnea to Patna are not in a traffic worthy condition; and

(b) if so, the steps taken by the Government to improve the condition of the aforesaid stretches?